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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

.....

NEW DELHI the 22.7.81.

NOTIFICATION
ITC THE TAX

No.4085(F.No.298/22/81-ITCC): In pursuance of sub clause(ii) of clause(44) of section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession of Notification of the Government of India in the Department of Revenue No.2959 (F.No.404/22(ITC-WB)/79-ITCC) dated 3.8.79 the Central Government hereby authorises Shri Akhil Kumar Sarkar being a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri Akhil Kumar Sarkar takes over charge as Tax Recovery Officer.

Sd/-

(H. VENKATARAMAN)

DIRECTOR, GOVERNMENT OF INDIA.

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Compared by S.R.T.

AUTHORISED FOR ISSUE

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* SHARMA *